C.B. (1) NO. 373

RULES COMMITTEE

(SIXTEENTH LOK SABHA)

FIRST REPORT

(Laid on the Table on 03 March, 2015)



LOK SABHA SECRETARIAT NEW DELHI

March, 2015/Chaitra, 1936 (Saka)

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(Laid on the Table on 3.3.2015)



LOK SABHA SECRETARIAT NEW DELHI

March, 2015/Chaitra, 1936 (Saka)

CB(I) No. 337

Price: ₹ 25.00

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Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and Printed by the General Manager, Government of India Press, Minto Road, New Delhi.

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COMPOSITION OF THE RULES COMMITTEE (16TH LOK SABHA)

Smt. Sumitra Mahajan, Hon'ble Speaker — Chairperson

- 2. Shri Jasvantsinh Bhabhor*
- 3. Shri Ranjit Singh Brahmpura
- 4. Shri Nishikant Dubey
- 5. Shri Dilipkumar Mansukhlal Gandhi
- 6. Shri Ramesh Chander Kaushik
- 7. Shri Bhartruhari Mahtab
- 8. Dr. Udit Raj
- 9. Shri Muthamsetti Srinivasa Rao
- 10. Shri Vinayak Bhaurao Raut
- 11. Prof. Saugata Roy
- 12. Shri P.R. Senthilnathan
- 13. Shri Ganesh Singh
- 14. Dr. Nepal Singh
- 15. Dr. Shashi Tharoor

SECRETARIAT

- 1. Shri Anoop Mishra Secretary General
- 2. Smt. Sudesh Luthra Joint Secretary
- 3. Shri J.V.G. Reddy Director
- 4. Shri V.K. Gupta Additional Director

^{*} Nominated w.e.f. 04.02.2015 vice Shri Rajiv Pratap Rudy resigned from the Committee on his appointment as Minister w.e.f. 09.11.2014.

FIRST REPORT OF THE RULES COMMITTEE

(SIXTEENTH LOK SABHA)

The Rules Committee at their sitting held on 2nd January, 2015 considered *inter-alia* a proposal regarding amendments to the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha. The Minutes of the sitting of the Committee are appended to the Report.

- 2. The recommendations of the Committee are contained in this First Report which the Committee authorized to be laid on the Table of the House.
- 3. The Committee noted that entries in Parts I, II and III of the Fourth Schedule specify the Statutory Corporations, Government Companies, Defence related Companies respectively which come under the purview of the Committee on Public Undertakings. Certain entries in Part I of the Fourth Schedule had become redundant due to reasons *viz.* namely repeal of the parent Act, change in the name of the Undertakings and reorganization of an Undertaking under the Companies Act. The Committee also noted that the Committee on Public Undertakings had considered the matter regarding bringing National Highways Authority of India under the purview of the Committee by including it in Part-I of the Fourth Schedule to the Rules. The Committee in consultations with nodal Ministry *i.e.* Ministry of Road Transport & Highways and also after hearing the views of the Comptroller and Auditor General of India, had resolved at their sitting held on the 16th September, 2014 that NHAI be included in Part-I of the Fourth Schedule to the Rules. In the light of the aforesaid background, the following changes in Part-I of the Fourth Schedule were proposed to be made:—
 - (i) Entries at Sl. Nos. 2, 7 and 10 viz. Industrial Finance Corporation of India, Oil and Natural Gas Commission and Industrial Development Bank of India respectively, may be omitted for Part I as these Statutory Corporations had been transformed into Government Companies and, thus, stand covered under Part II of the Fourth Schedule;
 - (ii) Entries at SI. Nos. 3 and 4 *viz*. Indian Airlines and Air India respectively, may be omitted from Part I as these Statutory Corporations had been merged into one entity and transformed into a Government Company named as Air India and, thus, it stands covered under Part II of the Fourth Schedule;
 - (iii) The International Airports Authority of India has been renamed as Airport Authority of India. Hence the revised name may be reflected in Part I of the Fourth Schedule appropriately;
 - (iv) The Delhi Transport Corporation was taken over by the Government of National Capital Territory of Delhi. Hence the Delhi Transport Corporation, Entry No. 11 may be omitted; and
 - (v) The National Highways Authority of India may be included in Part I of the Fourth Schedule.

4. The Committee after detailed deliberations agreed to the aforesaid suggestions. The Committee, therefore, recommended that Part I of Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) be amended as follows:-

FOURTH SCHEDULE

(See rule 312A)

List of Public Undertakings

Part I

(Public Undertakings established by Central Acts)

	<u>For</u>		<u>Substitute</u>
	Existing entries		Revised Entries
1.	The Damodar Valley	1.	The Damodar Valley Corporation ¹
	Corporation		
2.	The Industrial Finance	2.	The Life Insurance Corporation of India ²
	Corporation of India		
3.	The Indian Airlines	3.	The Central Warehousing Corporation ^{3,4}
4.	The Air India	4.	The Food Corporation of India ⁵
5.	The Life Insurance	5.	⁶ [****]Airports Authority of India ⁷
	Corporation of India		
6.	The Central Warehousing	6.	The National Highways Authority of India ⁸
	Corporation		

New Delhi; 2 March, 2015 SUMITRA MAHAJAN, Chairperson, Rules Committee.

7. Oil and Natural Gas Commission 8. The Food Corporation

9. The International Airports Authority of India 10. The Industrial Development

of India

Bank of India 11. The Delhi Transport Corporation

¹ Entry 2,3,4 omitted.

² Entry 5 renumbered as 2.

³ Entry 6 renumbered as 3.

⁴ Entry 7 omitted. ⁵ Entry 8 renumbered as 4.

⁶ Omitted

⁷ Entry 10,11 omitted.

⁸ Added

APPENDIX

(See Para 1 of the Report)

MINUTES OF THE FIRST SITTING OF THE RULES COMMITTEE HELD ON FRIDAY, 2ND JANUARY, 2015 IN THE SPEAKER'S COMMITTEE ROOM, PARLIAMENT HOUSE

The Committee sat from 1610 hours to 1645 hours.

PRESENT

Smt. Sumitra Mahajan — Chairperson

MEMBERS

- 2. Shri Nishikant Dubey
- 3. Shri Dilipkumar Mansukhlal Gandhi
- 4. Shri Ramesh Chander Kaushik
- 5. Dr. Udit Raj
- 6. Shri Vinayak Bhaurao Raut
- 7. Prof. Saugata Roy
- 8. Dr. Nepal Singh

Special Invitee

Shri Rajiv Pratap Rudy — Minister of State in the Ministry of Parliamentary Affairs

SECRETARIAT

- 1. Shri Anoop Mishra Secretary General
- 2. Shri V.R. Ramesh Joint Secretary
- 3. Smt. Sudesh Luthra Joint Secretary
- 4. Shri J.V.G. Reddy Director
- 5. Shri V.K. Gupta Additional Director
- 2. At the outset, the Hon'ble Speaker welcomed the Members to the sitting of the Committee and apprised them about the Agenda to be considered by the Committee.
- 3. The Committee took up for consideration Memorandum No. 1 regarding review of the (i) Rules of Procedure and Conduct of Business in Lok Sabha; (ii) Directions by the Speaker, Lok Sabha. The Committee noted that the Rules of

Procedure and Directions were last reviewed in a comprehensive manner in the year 1989. Although, subsequently certain amendments were made in the Rules of Procedure and Directions, but no comprehensive review had been made during last 25 years. Therefore, a need was felt to revisit all the Rules and Directions so as to reconcile the variations between the actual practices and the existing rules and directions; to bring the matters being governed by the conventions; under the Rules and Directions to the extent possible; and to delete the provisions which had become obsolete with the passage of time.

- 4. The Committee were informed that the review of the Rules and Directions has already been initiated in the Secretariat and is presently underway. The amendments proposed to be made to the Rules and Directions would be placed before the Committee from time to time. After this exercise is completed, revised editions of the Rules of Procedure and Directions would be brought out. The Committee then approved the proposal to review the Rules of Procedure and Directions and also decided that all the Members of Lok Sabha may be requested to give their suggestions regarding any amendments to the Rules and Directions so as to make the review exercise more broad-based.
- 5. The Committee then took up the Memorandum No. 2 regarding amendments to the Fourth Schedule to the Rules of Procedure. The Committee noted that entries in Parts I, II and III of the Fourth Schedule specify the Statutory Corporations, Government Companies, Defence related Companies respectively which come under the purview of the Committee on Public Undertakings. The Committee further noted that certain entries in Part I of the Fourth Schedule had become redundant due to reasons *viz.*, repeal of the parent Act, change in the name of the Undertakings and reorganization of an Undertaking under the Companies Act. The Committee also noted that the Committee on Public Undertakings at their sitting held on the 16th September, 2014 had resolved that the National Highways Authority of India be included in Part I of the Fourth Schedule so as to bring it under the purview of the Committee on Public Undertakings. The Committee, after deliberations, decided to recommend the following changes in the Fourth Schedule:—
 - (i) Entries at Sl. Nos. 2, 7 and 10 viz. Industrial Finance Corporation of India, Oil and Natural Gas Commission and Industrial Development Bank of India respectively, to be omitted from Part I as they had been transformed into Government Companies and, thus, stand covered under Part II of the Fourth Schedule;
 - (ii) Entries at Sl. Nos. 3 and 4 *viz*. Indian Airlines and Air India respectively, to be omitted from Part I as they had been merged into one entity and transformed into a Government company named as Air India and, thus, it stands covered under Part II of the Fourth Schedule;
 - (iii) The International Airports Authority of India has been renamed as Airports Authority of India. Hence the revised name to be indicated at Entry No. 9 of Part I;

- (iv) The Delhi Transport Corporation was taken over by the Government of National Capital Territory of Delhi. Hence the Delhi Transport Corporation, Entry No. 11 to be omitted; and
- (v) The National Highways Authority of India to be included in Part I of the Fourth Schedule.
- 6. Thereafter, the Committee took up for consideration the Memorandum No. 3 relating to the Committee on Ethics. The Committee noted that the Committee on Ethics (16th Lok Sabha) in their First Report laid on the Table of the House on 18 December, 2014 had recommended for incorporation of the rules relating to constitution, functions and procedure to be followed by the Committee on Ethics in the Rules of Procedure. The Committee deliberated on the issue regarding term of the Committee on Ethics. The Committee noted that the Committee on Ethics was being constituted as an ad-hoc Committee by the Hon'ble Speaker since 2000. So far as the term of the Committee is concerned, the Committee has no fixed tenure. The Committee is constituted at the commencement of the House and continue in office till reconstituted on the lines of Business Advisory Committee, Committee of Privileges, Committee on Petitions and Rules Committee. The Committee further noted that the proposed new rule 316A, relating to the Committee on Ethics provides for the similar provision. The Committee, after deliberations, felt that the term of the Committee on Ethics may not exceed one year on the lines of the Departmentally Related Standing Committees and Financial Committees. While considering the other rules relating to the Committee on Ethics, the Committee observed that the proposed rules recommended by the Committee on Ethics needed further detailed study. After deliberations it was decided that a Sub-Committee of the Rules Committee with the following members may be appointed to examine the rules relating to the Committee on Ethics and submit their recommendations for consideration of the whole Committee:—
 - (i) Shri Nishikant Dubey,
 - (ii) Shri Ramesh Chander Kaushik, and
 - (iii) Prof. Saugata Roy.

The Speaker appointed Shri Nishikant Dubey as the Convenor of the Sub-Committee.

7. The Chairperson also informed the Committee that Dr. Shashi Tharoor, a Member of the Committee has made certain suggestions regarding amendments to the Rules of Procedure. The Chairperson desired that the suggestions of Dr. Tharoor may be circulated to all Members of the Committee.

The Committee then adjourned.